

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 540**

**TO BE ANSWERED ON THE 7<sup>TH</sup> FEBRUARY 2024/ MAGHA 18, 1945 (SAKA)**

**ORGANIZED CRIME USING MOBILE PHONES FROM JAILS**

**540 # SHRI RAM NATH THAKUR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the details of prisoners who have been conducting organized illegal activities using mobile phones from central jails including Tihar Jail during the last five years;**

**(b) the number of people from whom illegal extortion has been done and the number of crimes committed by these prisoners during the last five years; and**

**(c) the details of action taken against jail staff in various central jails during the last five years?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) to (c): ‘Prisons’/‘persons detained therein’ is a “State List” subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Administration and management of prisons is the responsibility of respective State Governments who have to ensure that no illegal activity like use of mobile phone/extortion, etc. takes place in the jails under their jurisdiction.**

**The National Crime Records Bureau (NCRB) compiles prison statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication "Prison Statistics India". The latest published report is of the year 2022. Specific information in this regard is not maintained by NCRB.**

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